

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 114

C.P. (IB)/1(CH)2024

IN THE MATTER OF:-

Srex Power India Private Limited

...Petitioner

Versus

Acme Cleantech Solutions Private
Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 18.04.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Ms. Ankita Bajpai, Advocate

For the respondent : Mr. Karan Kaushal, Advocate

ORDER

Reply has been filed vide Diary No.3090/2 dated 01.03.2024. The same is taken on record. Affidavit of service has been filed by ld. counsel for the petitioner vide Diary No.3088/1 dated 02.04.2024. The same is also taken on record. Ld. counsel for the respondent is directed to supply the copy of the reply to the opposite counsel within two days and rejoinder be filed within one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 06.06.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**

Tarvi

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**